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We have religious communities. minorities, etc. They have the right to have their own religious rights to be protected. Some other minorities are here, their rights also are to be protected and the State Government or the Central Government should go by the rule of law. Shri Bal Thackeray's order for the elimination of the whole population coming from Kerala should be carried out by the police and not by the Shiv Sainiks. If this is the way a man goes about ordering, things will go out of hand, things will be in disorder things will go out of law. The law by which he has come to power is being violated by his Government. I am worried about the statement made by the Chief Minister. The Chief Minister of Maharashtra said, "I will read with pride the statement made by Mr. Bal Thackeray". What does it mean? That means, the Chief Minister is allowing the Shiv Sainiks to go and deal with the Bengalis. And if it is a question of dealing with those people who have come with a correct passport, what is the mechanism to operate? The thovernment machinery should be there to operate and not the Shiv Sainiks. No Shiv Sena leader should order that they should be attacked or killed. There must be a Government machinery. That is the legal forum. I am very glad the Home Minister is here. I want the Home Minister to tell us what they will do in a situation that has arisen in Maharashtra wherein legal positions are being publicly violated by the Chief Minister himself. This situation has arisen. Government of India has to think over how they will deal with such a situation. India is a multi-national country wherein, you and I, Sir, can go and stay anywhere.

AN HON. MEMBER: Sir, you continue after lunch.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Just a minute. If the House so agrees, we will dispense with the lunch hour and continue with the discussion. ...(Interruptions)....lt is

for the House to decide. If the House wants, then we will continue with the discussion. ...(Interruptions)....

SHRI S. JAIPAL REDDY (Andhra Pradesh): Sir, it is difficult for pressure and others also. You can adjourn for a shorter lunch-break. But you must adjourn.

DR. BIPLAB DASGUPTA: (West Bengal): Sir, I feel that the discussion should continue. There are three or four names in the list. And we are all very keen to discuss it. After that, we can have lunch for half an hour. ...(Interruptions)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): After Mr. Balanandan finishes, we can adjourn for half-an-hour for lunch.

SHRI E. BALANANDAN: Sir, I was saying that the Home Minister is here. A situation has arisen in the country where the Government of India should come forward with a statement as to how they are going to deal with this situation. The people of the country should feel that their legal and Constitutional rights, particularly in Maharashtra, are protected without any hindrance. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Thank you. The House stands adjourned for 45 minutes for lunch.

The house then adjourned for lunch at thirty-three minutes pass one of the clock.

The House reassembled after lunch at twenty-three minutes past two of the clock,

[The Vice-Chairman (Miss Saraj Khaparde) in the Chair]

MESSAGES FROM THE LOK SABHA

- The Salary, Allowances and Pension of Members of Parliament Bill, 1995.
- (2) The Appropriation (Vote on Account) Bill, 1995.
- (3) The Appropriation Bill, 1995.

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- (4) The Appropriation (Railways) Vote on Account Bill, 1995.
- (5) The Appropriation (Railways) Bill, 1995.
- (6) The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995.
- (7) The Jammu and Kashmir Appropriation Bill, 1995.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(1)

"In accordance with the provisions of rule 96 of the Rales of Procedure and Conduct of Business in Lok Sabha, I non directed to enclose the Salary, Alkowances and Pension of Members of Parliament Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995."

(2)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Vote on Account) Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(3)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Comduct of Business in Lok Sabha, I nm directed to enclose the Appropriation Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(4)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Vote on Account Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(5)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(6)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill."

(7)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation Bill, 1995, as passed by Lok Sabha at its sitting held on Thursday, the 30th March, 1995.

The Speaker has certified that this Bill is a Money Bill."

SECRETARY-GENERAL: Madam, I lay a copy of each of the Bills on the Table of the House.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now, there is a Bill to be withdrawn.

DR. BIPLAB DASGUPTA (West Bengal): Madam, we are supposed to continue with the discussion which we began before lunch.

SHRI CHIMANBHAI MEHTA (Gujarat): We have to continue with the Zero Hour discussion Madam.

HHE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We will take it up later on. I have got the list.

THE ADVOCATES (SECOND AMENDMENT) BILL, 1992.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Madam, I beg to move for leave to withdraw the Advocates (Second Amendment) Bill. 1992.

The question was put and the motion was adopted.

SHRI H.R. BHARDWAJ: Madam, I withdraw the Bill.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF BIHAR (1994-95)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Modum, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Bihar for the year 1994-95.

THE BUDGET (BIHAR), 1995-96

SHRI M.V. CHANDRASHEKHAR MURTHY: Madam, 1 beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of Bihar for the year 1995-96.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now let us

continue with the Zero Hour submissions. Mr. Vayalar Ravi.

RE: RESENTMENT OVER STATEMENT MADE BY THE SHIV SENA CHIEF—contd.

SHRI VAYALAR RAVI (Kerala): Madam, the House is almost unanimously expressing its anguish and concern about the statement by Mr. Bal Thackeray, the boss of the Shiv Sena, which is part and parcel of the Government in Maharashtra. And I am more concerned about the statement of the Chief Minister himself.

Madam, my sympathies go to Mr. Sikander Bakht, the BJP leader, who tried to justify Mr. Bal Thackeray's statement and the support extended to it by the Chief Minister. Madam, Mr. Sikander Bakht was reading out the statement of the Chief Minister, and I want to read out the sentence next to the one where he stopped. There the Chief Minister says, "I shall be guided by them wherever necessary." What does it mean? It means, guided by the directions of Mr. Bal Thackeray. And he is not stopping there. Since everybody has expressed their opinion on the question of their alliance I do not want to go into the details. Then, the Chief Minister says, further, about the role of the Sainiks: "The role of the Sainiks would be merely to identify foreigners, to give information. The police would take action by initiating due process of law," I do not know when the Shiv Sainiks had taken the law into their hands. Even the Chief Minister has admitted that the Sainiks are going to every house of the minority community, knocking at their doors and asking, "Are you a foreigner or not?" And they are asking the police to take action. That means a new Sainik Administration. It is not a combination of the BJP and Shiv Sena but a mere Sainik Administration and a Sainik Government in the sense that a Sainik rule has come into existence in the city of Bombay. This is